

ITEM NO.5

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Criminal Appeal No(s). 859/2023

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

POP SINGH

Respondent(s)

Date : 12-09-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Sanjay Kumar Tyagi, AOR
Mr. Sunil Kumar Tomar, Adv.

For Respondent(s)

Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Hira Singh Rawat, Adv.
Mr. Gopal Singh, Adv.
Mr. Aryan P. Nanda, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

Records of the case have been received.

Ld. Counsel for respondent submits that he does not wish to
file additional documents.

Four weeks time, is granted to Ld. counsel for appellant, to
file additional documents, if any.

After the expiry of said period, matter shall be processed for
listing before the Hon'ble Court as per rules.

VIVEK SAXENA
Registrar

pm